

**In the National Company Law Tribunal, Jaipur**

**Item No. 113**

**CP No. (IB)-228/9/JPR/2019**

**UNDER SECTION 9 OF IBC, 2016**

**In the matter of:**

**M/s Harit Polytech Pvt. Ltd.**

**....Applicant/Petitioners**

**VS.**

**M/s Anamika Conductors (P) Ltd.**

**.....Respondent**

**Order delivered on 10.01.2020**

**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER  
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : None-appeared

For Respondent(s) : Amol Vyas, Adv.

**ORDER**

Heard the submissions made by the counsel for the Corporate Debtor. No one has represented the Operational Creditor in the matter at the time of hearing. Counsel for the Corporate Debtor has submitted that the matter is posted to 29.01.2020 for filing reply and the counsel for the Operational Creditor has informed the counsel for the Corporate Debtor that 30.01.2020 will be convenient for him. Having regard to the submissions made by the counsel, the matter is posted to 30.01.2020. The counsel for the Corporate Debtor is directed to inform the next date of hearing to the counsel for the Operational Creditor in the matter without fail and today itself by e-mail.

*Sd*

**(RAGHU NAYYAR)  
TECHNICAL MEMBER**

*Sd*

**(P. S. N. PRASAD)  
JUDICIAL MEMBER**